

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1269 OF 2018 IN
DFR NO. 3024 OF 2018 &
IA NOS. 1365 OF 2019 & 1285 OF 2018

Dated : 7th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

K. Balan	...Appellant(s)
Versus	
Reliance Infrastructure Ltd.& Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. BasavaPrabhuPatil, Sr. Adv.
Mr. SrinivasVishven
Mr. Avi Tandon
Mr. Anand Ganeshan
Mr. AnishAgarwal
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. HasanMurtaza
Ms. DivyaAnand for R-1

ORDER

Mr. K. Balan is present before the Court today. He files an affidavit denying addressing any letter to Registrar, APTEL about the above Appeal. He, further, submits that he has no personal connection with any of the persons referred in letter dated 10.06.2019 addressed to the Registrar, APTEL. We direct Mr. K. Balan, Appellant to produce call records of his mobile from June, 2018 onwards till 26.08.2019.

Respondent No.1 has furnished sealed cover and submits that no deal so far as leasing out the property is finalised as on today. However, some interested parties seem to have inspected the plots/premises in question. He further submits that he would furnish details of the progress made from now onwards till next date, in case any progress is made.

Learned senior counsel appearing for the Appellant submits that if the 1st Respondent is allowed to proceed with the deal without prior intimation to this Tribunal, it would lead to more complications since the controversy is at large.

Under these circumstances, we direct the 1st Respondent to inform the Court about the details of the deal if it is finalised before proceeding with documentation of the deal in a sealed cover.

List the IA for directions for hearing on **19.08.2019**.

(S. D.Dubey)
Technical Member

Ts/prk

(Justice Manjula Chellur)
Chairperson